

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.17502/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(IA No.91909/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91910/2019-EXEMPTION FROM FILING O.T. AND IA No. 139280/2019 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Harish Pandey, AOR

For Respondent(s) Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. R.J. Singh, Adv.
Mr. K.P. Singh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Ms. Pratishtha Majumdar, Adv.
Mr. Vivek Verma, Adv.
Mr. Manoj Kumar Rajput, Adv.
Mr. Lokendra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent seeking an adjournment, matter is adjourned for two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR